## Retention of Government accommodation by Chief Ministers in Delhi

2160. SHRI SANJAY RAUT: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether Members of Parliament who have become Chief Ministers in their States have retained Government accommodation in Delhi and if so, the details thereof; and
- (b) whether other Chief Ministers of States are also entitled for Government accommodation in Delhi; if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) Yes, Sir. The Bungalow No. 11, Race Course Road (Type-VIII), New Delhi has been regularized in the name of Shri Prithvi Raj Chavan, Chief Minister of Maharashtra against State quota with the approval of the Competent Authority. Besides, Shri Virbhadra Singh, Chief Minister of Himachal Pradesh has also retained the Bungalow No. 1, Jantar Mantar Road (Type-VII), New Delhi. The approval for the said retention is under process.

(b) No, Sir. As per guidelines, only officers/staffs of the State/Union Territory Government posted in the office of the Resident Commissioner in Delhi are entitled for the allotment of General Pool Residential Accommodation (GPRA) and as per the Allotment of Government Residence (General Pool in Delhi) Rules, 1963 GPRA is made available to eligible Central Government employees working in an eligible Central Government office.

## Proposal for green building in Delhi

2161. SHRI BAISHNAB PARIDA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether Delhi Development Authority proposes to go for green building in the Delhi region; if so, the details thereof; and
- (b) whether Government proposes to grant certain incentives to the builders and others to achieve the objective; if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) Yes, Sir. DDA proposes to build two tend mark buildings that are being designed as per green building norms, *viz.* (i) Socio Cultural Centre at Dwarka, (ii) Office-cum-record room at Gazipur.

(b) Yes. The proposed incentives shall be based on the rating criteria prescribed

by 'Green Rating for Integrated Habitat Assessment' for green buildings wherein a maximum incentive upto 5% of extra FAR and Ground Coverage may be given as an incentive by the local bodies.

## Development of urban transport under JNNURM

2162. SHRI AVINASH PANDE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- the steps Government has taken to improve the public means of transport in urban areas;
- the number of projects for the development of urban transport that have been sanctioned under Jawaharlal Nehru National Urban Renewal Mission (JNNURM), the details thereof, State-wise;
- the number of projects that have been sanctioned under JNNURM in the last three financial years across the country; and
- the number of projects that have been sanctioned under JNNURM in the (d) last three financial years in Assam; the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) Urban Transport is inter-twined with urban development which is a State subject. As such, the responsibility for improving transports in urban area, primarily, rests with the State Government However, realizing the seriousness of rapidly growing problem of urban transportation, the Central Government has taken active steps like formulation of National Urban Transport Policy (NUTP) -2006, financing of buses for Urban Transport, Bus Rapid Transit System Projects, traffic transit and management centres under Urban Transport under Jawaharlal Nehru National Urban Renewal Mission (JNNURM) and sanction of metro rail projects for various cities.

- State-wise details of projects sanctioned for the development of urban transport under Jawaharlal Nehru National Urban Renewal Mission (JNNURM) during Mission period are given in the Statement-I (See below). State-wise details of bus funding project sanctioned under JNNURM, during Mission period are given in the Statement-II (See below).
- 46 projects have been sanctioned under JNNURM in last three financial years across the country, details are given in the Statement-III (See below).
- No project has been sanctioned under JNNURM in the last three financial years in Assam.